

(a) whether Government have made any assessment as to the requirement of foundation seeds for various Crops by each State, during the year 1974-75 and 1975-76; and

(b) If so, what are the details thereof and to what extent the demand is proposed to be met from the foundation seed farms ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b) It is the primary responsibility of the State Governments to make assessments of the requirement of quality seeds and the seed production programmes to be organised for meeting the seed requirements and what quantities of foundation seeds of different crops would be required for the purpose. The foundation seed production is undertaken mainly by the National Seeds Corporation, a Government of India undertaking, as also agricultural universities and some State Departments of Agriculture. In so far as the N.S.C. is concerned, indents for foundation seeds of varieties of all-India importance are required to be placed one year ahead of the sowing season. As far as 1974-75 is concerned, the Corporation has met the requirements of foundation seeds of all the seed producers who had placed orders one year ahead. In respect of seed producers who did not place indents in time, in view of the inadequate availability, the full requirements could not be met. The quantities of foundation seeds allotted as against indent are given below:

(in acres)

	Area for which foundation seed was indented	Area for which foundation seed was allocated
Paddy	10,643	6,869
Jowar	58,838	30,407
Bajra	60,834	51,069
Maize	15,140	12,166

In so far as 1975-76 is concerned, Uie NSC would be in a position by and large, to meet all requirements of foundation seeds wherever orders have been placed in time.

Central assistance to the Municipal Corporations in Maharashtra

1427. PROF. N. M. KAMBLE:

SHRI S. W. DHABE:

SHRI R. D. J. AVERGOANKAR:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have sanctioned any financial assistance to the Nagpur and other Corporations and Municipalities in Maharashtra for garbage clearance and sanitary arrangements; and

(b) if so, what are the details in this regards ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS & HOUSING (SHRI OM MEHTA): (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

Acquisition of land in trans Jumna area

1428. SHRI GANESH LAL MALI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the details of the land the Government and the DDA have acquired in the villages of trans-lumna area;

(b) if so, the name of the villages and colonies where lands have been acquired;

(c) whether it is a fact that the houses of persons who purchased lands from the colonizers and obtained no objection certificates from D.D.A. are being demolished: if so, the details thereof; and

(d) what action Government propose to take against the colonizers who defraud the public in this manner ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) and (b)